

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-55/14(1)/ND/2018

IN THE MATTER OF:

Sadit Infotech. Limited

..PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 19.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Shobhan Mahanti, Advocate
Mr. Rakesh Kumar, Co. Secy.

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present and seeks some time to place on record of this Tribunal the consent letter of one of the shareholders which is not found in the typed set of documents filed along with the petition for convening the EGM at a short notice in which the Resolution for conversion under Section 14 of Companies Act, 2013 had been passed.

In view of the said representation, a week's time is granted.

Post the matter on 27.2.2018.

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.2.2018